

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI S. S. VISWANETHRA RAVI, JM

Sl.No.	ITA No.	Appellant	Respondent	A.Y.
1	1508/PUN/2016	Hajarabanu Abdul Shakoor Chaudhary, C/o. M/s. Shah Khandelwal Jain & Associates, Level, 3, Business Bay, Plot No.84, Wellesley Road, Near RTO, Pune - 411 001. PAN : ACEPC8205D	The Dy. Commissioner of Income Tax, Central Circle 2(3), Pune.	2006-07
2	1509/PUN/2016	Javed Abdul Shakoor Chaudhary, C/o. M/s. Shah Khandelwal Jain & Associates, Level, 3, Business Bay, Plot No.84, Wellesley Road, Near RTO, Pune - 411 001. PAN : AEFPC6126G	The Dy. Commissioner of Income Tax, Central Circle 2(3), Pune.	2006-07
3	1510/PUN/2016	Abdul Shakoor Abbasali Chaudhary, C/o. M/s. Shah Khandelwal Jain & Associates, Level, 3, Business Bay, Plot No.84, Wellesley Road, Near RTO, Pune - 411 001. PAN : AALPC5160C	The Dy. Commissioner of Income Tax, Central Circle 2(3), Pune.	2008-09
4	1511/PUN/2016	Abdul Shakoor Abbasali Chaudhary, C/o. M/s. Shah Khandelwal Jain & Associates, Level, 3, Business Bay, Plot No.84, Wellesley Road, Near RTO, Pune - 411 001. PAN : AALPC5160C	The Dy. Commissioner of Income Tax, Central Circle 2(3), Pune.	2010-11

Assessee by : Shri Vardhaman Jain.

Revenue by : Shri Vitthal Bhosale.

सुनवाई की तारीख / Date of Hearing : 17.06.2021
घोषणा की तारीख / Date of Pronouncement : 17.06.2021

आदेश / ORDER

The captioned appeals (four) filed by different assesseees are directed against the separate orders passed by the Commissioner of Income Tax (Appeals) – 13, Pune for the assessment years mentioned above.

2. Before us, the appellants in Sl.Nos.1, 3 and 4 filed letters dated 10.05.2021 seeking permission to withdraw the appeals on the ground that the issue involved in these appeals stands settled under the Vivad Se Vishwas Scheme, 2020. The appellants also filed copies of Form No.3 issued by the Principal Commissioner of Income Tax (Central), Pune.

Whereas, the appellant in Sl.No.2 filed a letter dt.16.06.2021 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stand settled under the Vivad Se Vishwas Scheme, 2020 and the said application is in process and Form 3 is awaited and submitted that he is ready to withdraw the appeal under the circumstances if a conditional order is passed to that effect.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of all the appeals.

4. In the circumstances, we hereby grant permission to the appellants in Sl.No.1, 3 and 4 to withdraw the appeals. In view of the request made by the assessee in Sl.No.2, we permit the assessee to withdraw the appeal (ITA No.1509/PUN/2016). However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee is at liberty to file an application to restore the appeal (ITA

No.1509/PUN/2016) before this Tribunal. Accordingly, all the four appeals stands dismissed as withdrawn.

5. In the result, appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 17th day of June, 2021.

Sd/-
(INTURI RAMA RAO)
लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-
(S. S. VISWANETHRA RAVI)
न्यायिक सदस्य/JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 17th June, 2021.
Yamini

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-13, Pune.
4. The Pr.CIT(Central), Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.